

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 405 of 2018

Satbir Singh and others Appellants

Versus

1. The Union of India represented through General Manager, South Eastern Railway, Kolkata
 2. Chairman, Railway Board, Government of India, New Delhi
 3. Divisional Railway Manager, South Eastern Railway, Chakradharpur, West Singhbhum
 4. Senior Divisional Engineer (East) South Eastern Railway, Chakradharpur, West Singhbhum
 5. Assistant Divisional Engineer (1), South Eastern Railway, Tatanagar, East Singhbhum
 6. The State of Jharkhand
 7. Deputy Commissioner, East Singhbhum
- Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: Mr. Nipun Bakshi, Advocate
For the Respondents: Mr. Mahesh Tiwari, Advocate, Darshana Poddar Mishra, Addl. AG-I

Oral Order
11/Dated: 08.07.2020

As prayed, four weeks' time is allowed to the Railways to enable it to file affidavit in terms of the direction contained in the order dated 18.11.2019.

As prayed, put up this case on 05.08.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)